

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

ITEM No. 11
337/241-242/PB/2018

IN THE MATTER OF:

Parveen Aggarwal

.... Applicant/petitioner

v.

Signatureglobal (India) Pvt. Ltd. & Ors.

.... Respondent

Order under Section 241-242.

Order delivered on 05.10.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR

Hon'ble President

Sh. S. K. MOHAPATRA,

Hon'ble Member (Technical)

PRESENTS:

For the Applicant:

Ms. Deepti Bhardwaj, Adv.

For the Respondent:

Ms. Jayashree Shukla Dasgupta & Mr. Amit Bajaj,
Adv. for R1-R2.

ORDER

CA-975(PB)/2018 & CA-976(PB)/2018

These applications are filed for withdrawal of CP No. 337/241-242/PB/2018 & 340/241-242/PB/2018 in terms of the settlement arrived between the parties in the form of non-share purchase agreement dated 28.09.2018. The prayer has also been made to grant leave to the petitioner-applicant to revive the company petition in case the parties do not respond to adhere to settlement terms.

Notice of the application.

Learned counsel for the non-applicant-respondent states that prayer made in these applications may be accepted as the settlement has been reached in terms of the settlement agreement dated 28.09.2018.

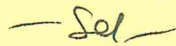



In view of the above CP No. 337/241-242/PB/2018 & 340/241-242/PB/2018 are dismissed as withdrawn with liberty in terms of the prayer made. It is needless to say that the interim order would be deemed to be vacated with the dismissal of the petition.

These application stand disposed along with the CP No. 337/241-242/PB/2018 & 340/241-242/PB/2018.



(M.M.KUMAR)
PRESIDENT



(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

05.10.2018
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